

(a) to (c) The information is being collected and will be laid on the Table of the House.

Bye election to Oitappalam Lok Sabha Constituency

623. SHRI O. RAJAGOPAL: Will the PRIME MINISTER be pleased to state:

(a) what are the reasons for postponing the bye election to Lok Sabha for the Ottappalam parliamentary constituency -in Kerala State after fixing the election for 19th May, 1993; and

(b) when the bye election to Lok Sabha from Ottappalam constituency is likely to take place?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) The bye election to Lok Sabha for the Ottappalam Parliamentary Constituency was postponed by the Election Commission as, on the basis of reports received by it from various sources, it was satisfied that in the then existing law and order situation, it was not possible to hold a peaceful, free and fair poll in that Parliamentary Constituency.

(b) 19th August, 1993.

New Companies Bill (1993)

624. DR. NAUNIHAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that under the New Companies Bill (1993) the ceiling imposed on an investment company in respect of the subscribed capital of investee company has been reduced from 25 per cent to ten per cent;

(b) if so, whether it is a fact that it is against decontrol, delicensing deregulation and debureaucratisation; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) and (c) The proposed change in the definition of 'investment company' in the Explanation to sub-clause (11) of Clause 389 of the Companies Bill, 1993 is based on the report of the Sachar Committee which recommended that investment companies may not be allowed to operate as an instrument of insidious corporate control.

Committee examining requirements and capability of airport

625. SHRI N. GIRI. PRASAD :
SHRI N. E. BALARAM:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the committee appointed to examine the present and future requirements of airlines and the capability of airports to fulfil item has submitted its report to Government; and

(b) if so, what are the findings and recommendations thereof and Government's decision thereon ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) No such Committee has been constituted by the Department of Civil Aviation.

Cost Audit Rules

626. SHRI J. S. RAJU: Will the PRIME MINISTER be pleased to state :

(a) what are the major consumer items which are not subject to cost audit so far and when they would be brought under cost audit;

(b) whether it is a fact that cost audit report rules are having a number of lacuna and amendments to these rules which were proposed have been shelved;

(c) what is the progress of amendment to the rules and bringing new rules during the last two years including the current year;

(d) whether it is a fact that the officers of Cost Audit branch of this Ministry visit various companies;

(e) what are the details of the companies visited so far and what was the purpose of these visits; and

(f) what are the findings of the officers in respect of each company and what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) The list of products including the major consumer items which are subject to cost audit till date are given in the Statement-I/Sae below). Selection of various products for cost audit is a continuous process and cost accounting records rules for such products are framed